

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 102

IA No. 1870/2023  
And  
CP (IB) No. 98/Chd/Hry/2021

**IN THE MATTER OF:**

Intec Capital Ltd.

...Petitioner

Vs.

Rajat Saini

...Respondent/ Personal Guarantor

**Under Section:** 95, IBC 2016, Rule 49(2), NCLT

**Order delivered on 18.04.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Dhruv Parwal, Advocate

For the Resolution Professional : Mr. Piyush Moona, RP

For the Respondent and  
Applicant in IA No. 1870/2023 : None

**ORDER**

It is stated by Mr. Dhruv Parwal, Advocate that he has been recently engaged by the petitioner and seeks time to file Vakalatnama. Let the same be filed within one week. There is no representation on behalf of the Personal Guarantor in IA No. 1870/2023. Last opportunity is granted to the applicant to appear in IA No. 1870/2023,

failing which, appropriate order will be passed. List the matter for consideration on 21.05.2024.

-sd-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM